

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH PUNE****AT PUNE**EXECUTION APPLICATION No.23 of 2023 (WZ)
IN
ORIGINAL APPLICATION No.134 of 2023 (WZ)

VRINDA BASU

APPLICANT

V/s

STATE OF MAHARASHTRA
& OTHERS

RESPONDENTS

**REPLY OF RESPONDENT No.13 (HUPARI MUNICIPAL
COUNCIL) TO THE AFFIDAVIT DATED 23RD JUNE 2025 OF
RESPONDENT No.9****MAY IT PLEASE THE HON'BLE TRIBUNAL**

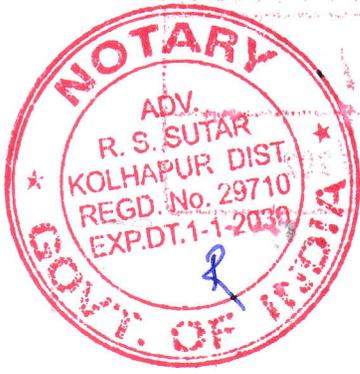
Reply on behalf of Respondent No.13 (Hupari Municipal Council) to the Affidavit dated 23rd June 2025 of the Respondent No.9 imposing the Environmental Damage Compensation (EDC) on the Respondent No.13 is as under: -

1. At the outset, the Respondent No.13 does not admit what is stated in the Affidavit dated 23rd June 2025 of the Respondent No.9 except what forms part of the record and denies everything in the said application that is contrary to what is stated and/or inconsistent herein.
2. The Respondent No.13 submits that nothing, not expressly admitted, herein ought to be taken as admitted by the Respondent



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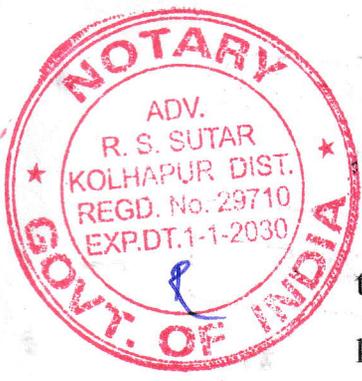
No.13 or be deemed to have been admitted by Respondent No.13 for want of specific traverse. The Respondent No.13 states that for the purpose of brevity, the Respondent No.13 is not denying each and every allegation, statement or contention of the Applicant which is ex-facie contrary to the Respondent No.13's contentions and its stand in the present case except to the extent that such allegations, statements or contentions necessitate comment or warrant a reply. The Respondent No.13 has filed a detailed response 29th November 2024 and it hereby adopts, repeats and reiterates the submissions made in the said reply as part and parcel of the present reply to avoid further repetition.

3. The Respondent No.9 has calculated the EDC to be Rs.6,20,00,000/- as the compensation for Respondent No.13. However, the entire affidavit is silent on the aspect as to what is the damage/destruction caused to the environment by the Respondent No.13. The calculation is done mechanically and ignoring the steps taken by the Respondent No.13. The Respondent No.13 in its reply dated 29th November 2024 has pointed out the steps taken to ensure that there is no pollution caused. Also, the Respondent No.13 has highlighted that the work of installation of the STP is under progress as it is completely monitored by the Government of Maharashtra.
4. The Respondent No.9 has completely ignored the ratio laid down by this Hon'ble Tribunal in the case of OA No.606 of 2018, while arriving at the conclusion of the amount of Rs.6,20,00,000/-. The Respondent No.9 ought to have also appreciated that the budget of the Respondent No.13 is also nominal and it would be impossible



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to pay the said amount, in case the Respondent No.13 is required to pay. The figure calculated is baseless, whimsical and without any legal basis.

5. The Respondent No.13, therefore, submits that the Respondent No.13 is taking all efforts to ensure that there is no direct discharge in the River Panchganga. The Respondent No.13 is also ensuring there is no destruction to the environment. The Respondent No.13 is a newly formed body and hence learning the nuances of managing and administrating its affairs. The Hon'ble Tribunal considering the facts and circumstances stated above, be pleased to consider the timeline and dispose off the present application.

Pune

Date : 09/08/2025

Advocate for Respondent No.13

VERIFICATION

I, Ajay Arjun Narale, the Chief Officer of the Respondent No.13, am aware of the facts and circumstances of the present case and do hereby state on solemn affirmation that whatever stated hereinabove is true and correct to the best of my knowledge, information, belief and legal advice, which I believe to be true.

Solemnly affirmed at Hupari on this 09 day of August 2025



Deponent

मुख्याधिकारी
हूपरी नगरपरिषद, हूपरी
सा. हातकणंगले, जि.कोल्हापूर

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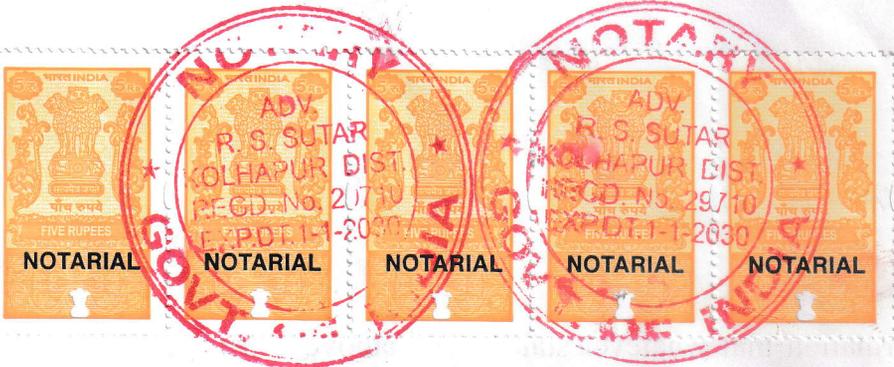
SOLEMNLY affirmed before me
 by Asay Arjun Narale R/o Hupari
 who is identified before me
 by self
 whom I personally known on
 this 8th day of August 2025

(Signature)

ADV. RAJARAM SADASHIV SUTAR
 NOTARY PUBLIC (Govt. of India)
 Shivaji Nagar, HUPARI,
 Tal. Hatkanangale, Dist. Kolhapur
 Mob. 9850532113, 8857901485

Notarial Reg. No. 111/2025
9/8/2025

09 AUG 2025



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